

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17724/2012  
(From the judgement and order dated 09/05/2012 in WP No.3102/2012  
of The HIGH COURT OF BOMBAY)

PRAVEEN VIJAYKUMAR VEDPATHAK & ANR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln(s) for stay, exemption from filing c/c of the impugned  
Judgment, exemption from filing O.T., permission to place  
addl. documents on record and office report )

Date: 02/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. Nitin K. Gupta, Adv.

Mr. Arvind S. Avhad, Adv.

Ms. Kusum Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the petitioners has drawn our attention to Annexure P5 and submitted that the last date for submitting the application form for the Common Entrance Examination was 29th December, 2011 and this fact was not taken into consideration by the High Court.

The petitioner, if so advised, may move the High Court for a review of the judgment. We make it clear that we have not expressed any opinion on the merits of the case.

No grounds have been made out for entertaining the special leave petition and the same is dismissed.

| (G. SUDHAKARA RAO)  
| COURT MASTER

| | (RENUKA SADANA)  
| | COURT MASTER

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